CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 2748/2004

New Delhi, this the 24th day of November, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

H.C.Prabhas Kumar No.803/L M.T.Workshop, P.S. Parliament Street New Delhi District, New Delhi.

...Applicant

(By Advocate Sh. Sachin Chauhan)

VERSUS

- Govt. of NCT of Delhi through Its Chief Secretary I.P.Estate, New Delhi.
- 2. The D.C.P. (HQ) (Estt) PHQ, I.P.Estate, New Delhi.

...Respondents

ORDER (ORAL)

At the outset, learned counsel for the applicant has submitted that representation submitted to the respondents in the matter vide his letter dated 5-9-2003 has been pending with them. He has accordingly prayed that they may be directed to consider his representation and to take necessary decision in the matter at the earliest. He has also submitted that the papers/documents relevant to the case have been made available by him together with this OA. Accordingly, it will be appropriate if this OA also could be sent to the respondents with a direction to treat the same as another

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representation of the applicant and to consider and dispose it of, as prayed for.

2. Considering the submissions as made by the learned counsel for the applicant and after having perused the OA, I am of the considered view that the ends of justice shall be met if this OA is disposed of at the admission stage itself with directions to the respondents to consider the representation of the applicant as referred to above and as has been pending consideration with them together with this OA, treating the same as another representation of the applicant, with reference to the relevant rules and instructions on the subject and also keeping in view the papers as are submitted with the OA and to dispose of the matter within a period of three months from the date of receipt of a copy of this order. The respondents shall be apprising the applicant of the outcome of their consideration of the matter through a speaking order within the said period.

(Sarweshwar Jha) Member (A)

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